

**Central Administrative Tribunal
Principal Bench, New Delhi**

**CP No.206/2018
In
OA No.2214/2017**

New Delhi, this the 7th day of May, 2018

**Hon'ble Mr. Raj Vir Sharma, Member (J)
Hon'ble Ms. Praveen Mahajan, Member (A)**

Naveen Kumar Sharma
Aged about 27 years
S/o Shri Banwari Lal Sharma
C/o Shri Saurabh
M/s S.Sharma Mechanic Auto & Electrical,
H.No.RZG-315
Raj Nagar, Palam Colony, New Delhi. Petitioner

(By Advocate:None)

Versus

1. Shri Amitahba Khare
Executive Director
Railway Recruitment Board
Railway Board, Rail Bhawan
New Delhi.
2. Shri Reddy V.V. Chairman,
Railway Recruitment Board
South Lallaguda
Secunderabad. Respondents.

(By Advocate:Shri R.N.Singh
Shri Krishna Kant Sharma for R-1)

ORDER (ORAL)

Hon'ble Mr. Raj Vir Sharma, Member (J)

Heard the learned counsel for the parties.

2. In OA No.2214/2017, the following operative order has passed :-

"2. Accordingly, we dispose of this OA at the admission stage itself without issuing notice to the respondents and without going into the merits of the case with a direction to them to decide the aforesaid appeal of the applicant by means of a reasoned and speaking order

within a period of sixty days from the date of receipt of certified copy of this order."

3. In compliance of our order, the alleged contemnors passed a speaking order dated 03.11.2017.

4. Learned counsel for the applicant submitted that respondent no.2 is not complying the directions given in the Appellate Order, which was not the subject matter of this OA. In our view, the respondents have substantially complied the order passed by us. Therefore, the CP is closed. Notices are discharged.

(Praveen Mahajan)
Member (A)

(Raj Vir Sharma)
Member (J)

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